

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SIXTY-NINTH REPORT

(Fourth Lok Sabha)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Sixty-ninth Report.

2. The Committee met on the 2nd December, 1970, for—

I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 4th December, 1970.

II. Classification and allocation of time for discussion of Bills (vide Appendix).

III. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure—

(1) The Constitution (Amendment) Bill, 1970 (Amendment of the Seventh Schedule) by Shri Om Prakash Tyagi.

(2) The Constitution (Amendment) Bill, 1970 (Amendment of article 174) by Shri Om Prakash Tyagi.

(3) The Constitution (Amendment) Bill, 1970 (Amendment of article 348) by Shri Om Prakash Tyagi.

IV. Allocation of time for discussion of the Constitution (Amendment) Bill, 1969 (Amendment of articles 32 and 226) by Shri Tenneti Viswanatham, as reported by the Select Committee.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 4th December, 1970 had been invited to present their views on their Resolutions before the Committee. None of them attended the sitting.

4. The Committee recommended the allocation of time as follows:—

(1) Resolution regarding Improvement of economy of backward areas. 1½ hours

(2) Resolution regarding Revision of economic and political policies to meet unemployment situation. 1½ hours

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills.

Shri Kamalnayan Bajaj attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in Category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. Shri Om Prakash Tyagi, Member-in-charge of the Bills, had been invited to present before the Committee his views on his Bills. He did not attend the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1970 (Amendment of the Seventh Schedule) by Shri Om Prakash Tyagi.

The Bill sought to amend the Seventh Schedule to the Constitution with a view to make all ports in the country, whether minor or major, a Union subject by substituting entry 27 of the Union List and omitting entry 31 from the Concurrent List.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The 'Constitution (Amendment) Bill, 1970 (Amendment of article 174) by Shri Om Prakash Tyagi.

The Bill sought to amend article 174 of the Constitution with a view to provide that the Governor of a State shall not be empowered or entitled to dissolve the Legislative Assembly without summoning it and ascertaining the confidence of the Assembly in the Chief Minister.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1970 (Amendment of article 348) by Shri Om Prakash Tyagi.

The Bill sought to amend article 348 of the Constitution with a view to provide for the use of Hindi language along with the English language in the Supreme Court and the High Courts, and for other purposes specified in clause (1) of article 348.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Allocation of time to Bill, as reported by the Select Committee

9 After considering all aspects of the Bill, the Committee allotted one hour for the discussion of the Constitution (Amendment) Bill, 1969 (Amendment of articles 32 and 226) by Shri Tenneti Viswanatham, as reported by the Select Committee.

Recommendations

10. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House;
- (iii) Shri Om Prakash Tyagi be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (iv) The allocation of time to the Constitution (Amendment) Bill, 1969 (Amendment of articles 32 and 226), as reported by the Select Committee, shown in paragraph 9 above, be agreed to by the House.

P. G. SEN,

New Delhi,
December 2, 1970.
Agnihotra 11, 1962 (Saka)

Acting Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	The Employees Legal Aid Bill, 1970 by Shri Sardar Amjad Ali	116 of 1970	B	1½ hours
2	The Prevention of Lotteries Bill, 1970 by Shri Kamalnayan Bajaj.	118 of 1970	B	1½ hours
3	The Constitution (Amendment) Bill, 1970 (<i>Amendment of articles 58 and 157</i>) by Shri Shiva Chandra Jha.	115 of 1970	B	1½ hours
4	The Code of Criminal Procedure (Amendment) Bill, 1970 (<i>Amendment of section 4 and addition of new section 566</i>) by Shri George Fernandes.	117 of 1970	B	1½ hours
5	The Constitution (Amendment) Bill, 1970 (<i>Amendment of article 145</i>) by Shri Nath Pai.	111 of 1970	B	1½ hours
6	The Constitution (Amendment) Bill, 1970 (<i>Amendment of article 356</i>) by Shri Nath Pai.	112 of 1970	B	1½ hours
7	The Presidential and Vice Presidential Elections (Amendment) Bill, 1970 (<i>Amendment of section 5</i>) by Shri Nath Pai	113 of 1970	B	1½ hours